55 Written Answers

[RAJYA SABHA]

(h) The present resource mobilisation capacity of CIL is the aggregate of such capacities of the profit making subsidiary companies of CIL. On merger, the adverse financials of the merged losing units will lead to lowering of the credit rating of CIL leading to reduction of its aggregate resource mobilisation capacity from the market. With the reduction of its resource mobilisation capacity, the composite growth of CIL both in terms of production and profitability is bound to suffer weakening thereby the overall financial health of the merged company.

Proposal for investment in Singareni Coalfields

2643. SHRI GURUDAS DAS GUPTA : Will the Minister of COAL be pleased to state:

(a) whether Government agreed to the proposal of Andhra Government for investment, in Singareni Coalfields on the basis of Andhra Pradesh Government investing Rs. 450 crores;

(c) whether Government will expedite sanction for the expansion of Singareni Coalfields?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY): (a) to (c) In September, 1998, the Government of Andhra Pradesh intimated that the State Government would be able to invest Rs. 268.03 crores in Singareni Collieries Company Limited (SCCL) during the IX Plan period provided the Government of India waive the outstanding interest of Rs. 663.34 crores due from SCCL which had accrued during the VIII Plan period on the loans from Government of India. On receipt of the offer from the State Government about investment of Rs. 268.03 crores in SCCL in the IX Plan period, a restructuring package including revision of the equity-debt structure of SCCL and

the request of the State Government for waiver of the outstanding interest was drown up. It is expected that if the restructuring package is implemented, the production capacity of SCCL will be improved during the IX and X Plan period. The restructuring package is under consideration of the Government.

Fraud cases against Officers in NCL

2644. SHRI ABANI ROY: Will the Minister of COAL be pleased to state:

(a) whether some officers in Northern Coalfields Limited who were found involved in fraud cases have been further rewarded with prime postings in North Eastern Coalfields:

(b) if so, the details thereof;

(c) the details of guidelines of CVC about the allotment of seats for those officers against whom CVC has imposed major penalty; and

(d) Government's comments on the transparency in such cases?

(b) whether it is a fact that the proposed expansion has been held up because of the delay in sance THE MINISTER OF STATE OF THE up because of the delay in sanction

MINISTRY OF COAL (SHRI DILIP RAY): (a) and (b) No, Sir. However,

due to administrative reasons, one of the board level officers of Northern Coalfields Limited has been posted to Gauhati to look after the affairs of North 'Eastern Coalfields.

(c) The Central Vigilance Commission being an advisory body, do not impose any penalty on an employee of the Central Government or the PSU. However, guidelines exist for non-posting of officers of doubtful integrity in identified, sensitive posts.

(d) The Central Government, in effecting transfers, follows the laid down, transparent, guidelines and also considers administrative grounds/reasons.

कोयला खनन क्षेत्रों में पर्यावरण संतूलन

2645. श्री शिबु सोरेन : क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

by Government; and